

3
CCP/00023/14 M 298/12

OR
No. RA filed

DM
10/10/14

13.10.2014

CCP. No. 23/14

List revised. No-one is present on behalf of the applicant. Sri Atul Srivastava for Sri G.S. Srivastava, counsel for the respondents is present.

The present CCP has been filed for non-compliance of judgment and order dated 7.10.2013 passed in O.A. no. 298 of 2012 through which the respondents were directed to reconsider the case of the applicant by considering penurious condition of the family and other relevant points within a period of three months and decision so taken be communicated to the applicant.

On behalf of respondents, Counter affidavit has been filed through which it has been indicated that the respondents have taken a decision on 1/2 .5.2014 through which the competent authority did not find the case of the applicant justified for appointment on compassionate ground. Accordingly, the claim of the applicant has been considered and decided by the respondents. A bare perusal of the order dated 1/2 .5.2014 is clear to the extend that the order of the Tribunal has fully been complied with. Since the order of the Tribunal has been complied with, nothing remains to be adjudicated in the Contempt petition.

Under such circumstances, the CCP is dismissed and notices issued to the respondents are hereby discharged.

J. Ch

(Ms. Jayati Chandra)
Member (A)
Girish/-

Navneet Kumar
(Navneet Kumar)
Member (J)

OR
Copy of Order
Decd 13-10-14
For copy
14-10-14